

BEFORE THE PRINCIPAL BENCH, NATIONAL GREEN TRIBUNAL,  
NEW DELHI

ORIGINAL APPLICATION No. 77/2016 & 159/2013

Execution Application No. 11/2017

IN

O.A. No. 159/2013

(M.A. No. 1169/2018, M.A. No.1715/2018 & M.A. No.20/2019)

WITH

Original Application No. 77/2016

(I.A. No. 74/2019 & M.A. No. 204/2019)

All India Lokadhikar Sangathan .....Applicant(s)  
Govt. of NCT of Delhi & Ors. Versus .....Respondent(s)

M/s Ashok Vihar Mitra Mandel .....Applicant(s)  
Govt. of NCT of Delhi & Ors. Versus .....Respondent(s)

**NDOH:- 16.03.2020**

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Filed by

(Mohd. Arif)  
Sr. Env. Engineer

New Delhi:  
Dated: 09.03.2020

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NATIONAL GREEN TRIBUNAL, NEW DELHI**  
**ORIGINAL APPLICATION No. 77/2016 & 159/2013**  
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All India Lokadhikar Sangathan ..... Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. .... Respondent(s)

With

M/s Ashok Vihar Mitra Mandel ..... Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. .... Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED  
19.11.2019**

**IT IS MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal took up the above referred matters on 19.11.2019 and was pleased to issue various directions for compliance.
2. That, DPCC has passed the closure directions dated 6.12.2018 in respect of 90 Stainless Steel Pickling Units ("Pickling Units") operating in Wazirpur



Industrial Area, SMA Industrial Area, GT Karnal Road and Badli Industrial Area. Pursuant to the above closure directions, 90 Pickling units were effectively closed with the coordinated efforts of DPCC. The closure directions issued by DPCC were also sent to Power Distribution Company and DJB for disconnection of electricity and water connections to ensure effective closure of the pickling units. List of 90 units which were effectively closed by DPCC are annexed here to as **Annexure – 1.**

3. That, directions have been issued on 08.12.2018, 11.01.2019, 16.01.2019, 06.02.2019 & 13.01.2020 to the concerned SDM, Tata Power, Delhi Jal Board and Delhi Police for keeping constant vigil on units of stainless steel pickling industries which have been closed by DPCC. Further, directions were issued to the field units that if any new unit starts operation or old unit re-starts operation on a new address clandestinely in violation of the orders passed by this Hon'ble Tribunal dated 16.10.2018, action be taken forthwith for effective closure of the unit viz-a viz disconnection of electricity and water supply. Copy of the directions are enclosed herewith and marked as **Annexure- 2(colly).**
4. That simultaneously, DPCC on 11.01.2019 had constituted Surveillance Team to carry out surprise inspection in the areas where pickling units were operational and later closed. During surprise inspections carried out in the first quarter of 2019, 15 pickling units were found to have re-started their operations. All these units were closed down immediately by disconnecting all electric connections in the respective premises. The list of these 15 units is enclosed as **Annexure-3.** That environmental Compensation was also imposed on all the 15 units for causing damage to the environment by operating the SS pickling units illegally. Out of the 15 units, 3 units have filed writ in the Hon'ble High Court of Delhi and the Hon'ble High Court remanded the cases for giving opportunity of being heard before taking further action. Consequently the applications were accorded personal hearing and orders imposing EDC have been passed. In respect of the remaining 12 units, 6 units had deposited Environment Compensation amounting to total Rs. 60 lakhs. Recovery certificates have been issued in respect of the remaining six (06) units to recover the said compensation as arrears of land revenue.



5. That the regular vigil and surveillance has been continued against illegal operation of S.S. Pickling units. In December 2019 and January 2020, 9 more units were inspected and found to be operating clandestinely. These units were closed effectively by disconnecting all connections of electricity in the respective premises. In addition, FIRs have been lodged in the local police stations for illegal operation in violation of directions. Further, Show Cause Notice for imposition of EDC were issued to these units. The list of these 9 units is enclosed as **Annexure-4**.

6. That DPCC has emphasised the operators of S.S. Pickling units to remove plant & machinery used by them to ensure that there is no chance of revival of operation of the activity in industrial areas of Delhi. 29 units have removed their plant and machinery from their premises and 4 more units are in the process of shifting their activities permanently from Wazirpur Industrial area.

7. That it is most respectfully submitted that, This Hon`ble Tribunal vide its order dated 18.07.2019 in OA number 159/2013 titled as, " All India LokadhikarSangathan Vs. Govt. of NCT Delhi & others pleased to direct as follows:

*" The oversight committee constituted by this Tribunal vide order dated 24.01.2019 headed by Justice Pratibha Rani, former judge of Delhi High Court may furnish its final report setting out its recommendations cumulatively at one place in a tabular form on or before 31.10.2019."*

The above mentioned Committee filed its report before this Hon`ble Tribunal, which was considered by the Hon`ble Tribunal in its order dated 19.11.2019. As per the aforesaid report of the Oversight Committee, no pickling activity is going on in the industrial areas where pickling activity was going on before closure of the units.

8. That, in compliance of the directions in para 13 of the order of this Hon`ble Tribunal dated 19.11.2019, action has been initiated to fix the liability of the CETP Society for improper handling of the hazardous waste by dumping the same in the adjacent plot. Show Cause Notice for imposition of Environmental Damages Compensation of Rs. 13.5 crores under

Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, was issued to the Society on 09.01.2020. The EDC was calculated as per CPCB guidelines on "*Determination of Environmental Compensation to be recovered for violation of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016*". After considering the reply submitted by the Society, EDC of Rs. 13.5 crores was imposed as the grounds given in the reply had no merits. Further, the Society was directed to take immediate steps for assessment of damage on site and remediation for restoration of the contaminated land as per the guidelines published by the CPCB. The copy of the aforesaid order dated 09.03.2020 imposing EDC and giving directions is enclosed as Annexure-5. In addition, it has been decided to launch prosecution against the management of the CETP Society under Section 15 and 19 of Environment (Protection) Act, 1986 for their actions.

9. That, in compliance of the directions as contained in para 14 of the order dated 19.11.2019 of this Hon'ble Tribunal, a survey was carried out in Wazirpur industrial area to detect the units which are not connected to CETP. 91 defaulting units were identified, to whom closure directions were issued. However, no hazardous industrial activity was being carried out from these 91 premises. Out of the 91 units, 86 units have promptly connected to the conveyance system leading to the CETP. However, 05 units who are yet to be connected to the conveyance system, are lying closed. That, Environment Damages Compensation (EDC) of Rs.81 Lakhs was imposed against 67 units out of the 91 premises which were found engaged in any type of industrial activity. Out of Rs. 81 lakhs as imposed, Rs. 26.50 lakhs compensation has been realised by DPCC from 35 units. Recovery certificates were issued on 06.03.2020 in respect of the remaining 32 units to recover the amount as arrears of land revenue. That, to assess the activities of the units discharging trade effluents apart from SS Pickling units, so as to check whether any huge pollution is being caused by such units, sixty six (66) number of Water Polluting units were also inspected by DPCC. It was observed during the inspection that Forty three (43) industrial units out of the 66 had already closed down their water polluting activity. The remaining 23 units only are engaged in discharge of trade effluents. But all the 66 premises are connected to the conveyance system of CETP. That, apart from the above action, inspection of

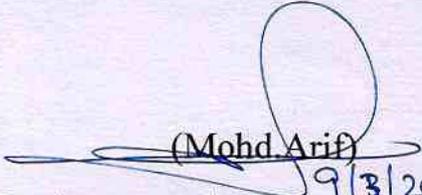
5

Hazardous Waste generating units were carried out in last 3 months to check compliance of HOWM Rules, 2016, during which non compliance was observed in respect of 7 units. A penalty of Rs. 1,00,000/- each was imposed on these Seven (07) units on 10.01.2020 in Wazirpur Industrial Area, as per CPCB guidelines on "*Determination of Environmental Compensation to be recovered for violation of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016*". Out of the aforesaid 7 units, 5 units had deposited the penalty of Rs. 1 Lakh each. Recovery certificates were issued on 06.03.2020 in respect of remaining two (02) units for recovery of amount as arrears of land revenue.

10. That, as per the estimates provided by DSIIDC, 60,000 MT is the total Hazardous Waste stored at thirteen (13) premises of CETPs and premises of individual industries in NCT of Delhi. Out of which, about 40128 MT of Hazardous Waste is stored at premises of thirteen (13) CETPs. 12456 MT of Hazardous Waste is stored at the Wazirpur CETP.

11. That, regarding setting up of TSDF at Bawana, DSIIDC has awarded the turn-key contract to M/s Tamil Nadu Waste Management Limited (M/s TNWML) on 30.11.2019 for development, operation and maintenance of the facility. The copy of the LOA is enclosed as **Annexure-6**. That, further MoEF& CC vide its letter dated 06.01.2020 has given Terms of Reference (TOR) for Environmental Clearance for the said project. M/s TNWML has submitted EIA report to DPCC for conducting public hearing as per the EIA Notification, 2016. Notice was issued on 06.03.2020 in newspapers as well as displayed at the localities for conducting public hearing to be held on 09.04.2020 as per the Rules. The report thereof will be submitted to the MoEF&CC for appropriate decision on granting environmental clearance.

The above report may kindly be taken on record. DPCC, is bound by the orders of Hon'ble Tribunal in the matter.

  
(Mohd. Arif)  
Sr. Environmental Engineer 9/3/2020

Date: 9/3/2020

Place: Delhi

S.No.	Name of the Unit	Address of the Unit
1	A.K Industries	A-102/1A, Wazirpur Industrial Area
2	Adarsh Steels	B-20, Group, Wazirpur Industrial Area
3	Arihant Industries	A-101/1A, Wazirpur Industrial Area
4	Arti Industries,	A-97/1, Wazirpur Industrial Area
5	Ashish Steel Industries	A-93/4, Group, Wazirpur Industrial Area
6	Avtar Refrigeration Industries	C-57/1, Wazirpur Industrial Area
7	Balaji Steels	C-58/3, Wazirpur Industrial Area
8	Bhagwati Steel	B-28/4, Wazirpur Industrial Area
9	Bhagwati Steel	B-25, Wazirpur Industrial Area
10	Bhawani Industries,	B-62/1, Wazirpur Industrial Area
11	Bishwanath,	B-9(G) Backside, Wazirpur Industrial
12	Brij Mohan Ram Mohan	A-86/2, Wazirpur Industrial Area
13	Deepak Industries,	A-83/5, Wazirpur Industrial Area
14	Durga Industries	A-97/3, Wazirpur Industrial Area
15	Durga Industries	A-99/4, Wazirpur Industrial Area
16	Eastern Engineering Works,	C-86, Wazirpur Industrial Area
17	G.S Enterprises,	A-74/2, Wazirpur Industrial Area
18	Ganga Industries	A-113, Group, Wazirpur Industrial Area
19	Ganpati Rolling Mill	A-98/6, Wazirpur Industrial Area
20	Gaurav Steel	C-55/1, Wazirpur Industrial Area
21	Goel Steel Industries	A-35, Wazirpur Industrial Area
22	Goyal Enterprises,	B-7 (G), Wazirpur Industrial Area
23	Gupta Enterprises	B-47/2, Group, Wazirpur Industrial Area
24	Guru Faquir Metal	C-37, Wazirpur Industrial Area
25	Guru Prem Industries	A-101, Wazirpur Industrial Area
26	Hariram	C-40/3, Wazirpur Industrial Area
27	Harish Traders	A-96/1, Wazirpur Industrial Area
28	J.N Steel Co.	A-111/1, Wazirpur Industrial Area
29	Jagdish Kumar	A-133, Wazirpur Industrial Area
30	Jai Paras Steel	A-16, Wazirpur Industrial Area
31	Jayna Strips,	A-97/1A, Wazirpur Industrial Area
32	Jindal Enterprises	A-116, Group, Wazirpur Industrial Area
33	Kalyan Steel Rolling	A-130, Wazirpur Industrial Area
34	Kamal Steel Industries (Unit-II),	C-37/2, Wazirpur Industrial Area

S.No.	Name of the Unit	Address of the Unit
35	Kusum Steel Company	C-57, Wazirpur Industrial Area
36	Metal Fabricator,	A-85/3, Wazirpur Industrial Area
37	Mittal Re-Rolling Industries	A-76/2, Wazirpur Industrial Area
38	Mitul Industries,	A-124, Wazirpur Industrial Area
39	National Industries	A-102/2, Wazirpur Industrial Area
40	Onkar Steels	B-67/1, Wazirpur Industrial Area
41	P.B. Steels	A-24, Wazirpur Industrial Area
42	Pardeep Industries,	A-31, Wazirpur Industrial Area
43	Parsvnath Steels	A-95, Wazirpur Industrial Area
44	Premier Industries	B-62, Wazirpur Industrial Area
45	Prime Enterprises,	C-44, Wazirpur Industrial Area
46	R.K Steel	A-12, Group, Wazirpur Industrial Area
47	Rahul Udyog	A-96/1-A, Wazirpur Industrial Area
48	Rajender jain	C-40, (Backside), Wazirpur Industrial Area
49	Ravi Steel Industries,	Shed -69, Wazirpur Industrial Area
50	S.K. Steel	B-58, (Group), Wazirpur Industrial Area
51	S.V. Industries	A-59, Group Industrial Area Wazirpur
52	Saraswati Traders	A-96/2, Wazirpur Industrial Area
53	Shankar Lal	C-39/1, Wazirpur Industrial Area
54	Shiv Industries	B-7(G), Wazirpur Industrial Area
55	Shree Krishna Industries	A-101/1, Wazirpur Industrial Area
56	Shree Krishna Metal	B-22/2, Wazirpur Industrial Area
57	Shree Luxmi Industries	A-39, Wazirpur Industrial Area
58	Shree Shyam Steel	A-113/1, Wazirpur Industrial Area
59	Shri Bankey Bihari	A-118, Wazirpur Industrial Area
60	Shri Ram Rolling Works,	A-93/14, Wazirpur Industrial Area
61	Sidhartha Industries,	B-31(G), Wazirpur Industrial Area
62	Singhal Udyog	B-70, Wazirpur Industrial Area
63	Tirupati Industry	C-40/1, Wazirpur Industrial Area
64	Tirupati Metal,	B-8(G), Wazirpur Industrial Area
65	U-Like Exports	C-34, Wazirpur Industrial Area
66	Vardhman Metal	B-50 (Group), Wazirpur Industrial Area
67	Vijay Industries,	B-71, Wazirpur Industrial Area
68	Vikas Enterprises	Shed -43, DSIIDC Wazirpur Industrial
69	Vishal Industries	C-55/1, Wazirpur Industrial Area

S.No.	Name of the Unit	Address of the Unit
70	Vishwa Karma Metal	A-101/12, Wazirpur Industrial Area
71	Sagar Steel Industries	A-14, Wazirpur Industrial Area
72	Kasturi Steel Industries	A-65, Wazirpur Industrial Area
73	Aggarwal Industries	A-95/5, Wazirpur Industrial Area
74	Jay Kay Enterprises	A-127, Wazirpur Industrial Area
75	Shiv Shakti Industries	A-84/1, Wazirpur Industrial Area
76	Mittal Steel Marketing	D-6, S.M.A Industrial Area, GTK Road, Delhi -33
77	Bajrang Engineering Works	D-45, S.M.A Industrial Area, GTK Road, Delhi -33
78	Bal Kishan Vinay Kumar	D-46, S.M.A Industrial Area, GTK Road, Delhi -33
79	Lee Laa Overseas	E-13, S.M.A Industrial Area, GTK Road, Delhi -33
80	S.S. Dawar & Company	16, S.S.I. Industrial Area, GTK Road, Delhi-33
81	Rose Metal Industries	62, S.S.I. Industrial Area, GTK Road, Delhi-33
82	Hanuman Steel Udyog	63, S.S.I. Industrial Area, GTK Road, Delhi-33
83	Unico Steel (P) Ltd.	A-38, Rajasthani Udyog Nagar Indl Area , Delhi -33
84	Shiv Industries	S-14, Phase I, Badli Industrial Estate, Delhi -42
85	Swift Chemical Corporation	S-56, Phase I, Badli Industrial Estate, Delhi -42
86	S.B. Steel	S-58, Phase I, Badli Industrial Estate, Delhi -42
87	Hitkari Brothers	S-58, Phase I, Badli Industrial Estate, Delhi -42
88	Surender Kumar and Co.	S-11, Phase I, Badli Industrial Estate, Delhi -42
89	Niharika Steels	A-78, Rajasthani Udyog Nagar Industrial Area , Delhi -33
90	Vimlak World Enterprises	E-14, S.M.A Industrial Area, GTK Road, Delhi -33

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)</b>
	<b>4<sup>th</sup>, 5<sup>th</sup> &amp; 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE,</b>

F. No. DPCC/CMC-III/ 7744-48 Dated: 13/01/2020

To,

1. The Deputy Commissioner of Police (North West District)  
Pocket-B, B/3-4, Deep Cinema Road,  
Phase-2, Ashok Vihar,  
Delhi - 11052
2. The SDM (Saraswati Vihar),  
Old Middle School Building,  
Rampura Lawrence Road,  
Delhi - 110035

**Subject:** Complaint against Pickling Units in NGT Matter in Original Application No. 820/2019 by Shri Simran Gupta, Bachao (NGO) Versus Govt. Of NCT of Delhi"

**Activity:** Operation of illegal industrial activity of S.S. Pickling in Wazirpur industrial area with support of Delhi Police and SDM office.

Please find attached herewith copy of complaint along with NGT order which was obtained from Registry of the NGT on 10.01.2020 for further necessary action please. It was alleged by the complainant that the pickling units are operating clandestinely during night hours from 9 P.M to 4 A.M. They have mentioned specific addresses A -91 (group), A-93/4 (group) in their complaint.

You are, requested to take necessary action immediately, so that action taken report may be apprised to Hon'ble NGT in the aforesaid matter.

The matter is now listed on 20.01.2020.

Office of DSP North-West Zone  
Slary No. 2116 (S) 412  
Date 14-01-19  
Marked to P.A.C.  
Received By M.L. 220

(Mohd. Arif)  
Sr. Env. Engineer

Copy to:

1. The Commissioner Police, MSO, Building I.P. Estate, New Delhi 110002 - for further necessary action please.
2. The Station House Officer, Pocket b, B 3-4, Deep Cinema Road, Ashok Vihar-II Wazirpur, Phase-2 , Ashok Vihar, Delhi 11052 - for further necessary action please.
3. The Chowki In - Charge, Police Station, Wazirpur industrial area Delhi 11052 - for further necessary action please.

Ref. No. 49

dt - 14/01/2020

Received copy



(Amit Chaudhary)  
Env. Engineer

o/c



**DELHI POLLUTION CONTROL COMMITTEE**  
4th Floor and 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-6  
visit us at <http://dpccdelhigovt.nic.in>

DPCC/CMC - III/2018/3525-35

Dated: 06/02/2019

To,

1. The Member (Water Supply),  
Delhi Jal Board, Varunalaya, Bhawan,  
Phase - II, Jhandewalan, Delhi-110055.
2. The Sub-divisional Magistrate ( Sarawati Vihar),  
Old Middle School Building,  
Rampura, Lawrence Road, Delhi-110035
3. The Station House Officer (SHO),  
Wazirpur Police Chowki,  
Delhi-110052
4. The General Manager, Commercial,  
Tata Power Delhi Distribution Limited,  
Cencare Building, Opposite C-2, Block,  
KeshavPuram, Delhi-110035

**Subject:** Directions in compliance of order of National Green Tribunal dated 16.10.18 in the matter of All India Lokadhikar Sangathan Vs. Govt. of NCT of Delhi & others for stopping operations of Stainless Steel Pickling Industries

**Reference:** Complaint from Wazirpur Industrial Pollution Control (CETP) Society dated 29.12.18 regarding illegal pickling units are running in Wazirpur Industrial Area without fear of Govt. Agency, and violating the orders of National Green Tribunal (NGT) and Supreme Court order.

This is in continuation to the direction issued on 08.12.18, 11.01.2019 and 16.01.2019. Copy of the directions are enclosed herewith again for reference.

Surprise surveillance of pickling units in Wazirpur Industrial Area have been conducting by DPCC team. Following two units were found using the sealed premises.

1. M/s Saraswati Trader, A-96/2, Wazirpur Industrial Area, Delhi-110052
2. M/s G.S Enterprises, A-74/2, Wazirpur Industrial Area, Delhi-110052

Following three more unit were found doing the pickling activity or having the facility of doing pickling activity

1. Shed No. 75, DSIIDC Sheds, Wazirpur Industrial Area, Delhi-110052.
2. Premises No. B-16, (Group), Wazirpur Industrial Area, Delhi-110052
3. Premises No. B-22(Group), Wazirpur Industrial Area, Delhi-110052

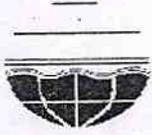
You are therefore requested to close effectively premises of these units and take suitable action for entering in the sealed premises and operating the unit illegally. Further, it is requested that all concerned agencies to provide the report of surprise surveillance of S.S. pickling units with reference to directions issued on 08.12.2018 11.01.2019 and 16.01.2019..

  
( S.M. Ali)  
Member Secretary

Encl : as above

**Copy To:-**

1. The Commissioner, Delhi Police, MSO Building, I.P. Estate, New Delhi-110002
2. The Divisional Commissioner, 5, Sham Nath Marg, Delhi-110054
3. The Chief Executive officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandwala, Delhi - 110055
4. The Deputy Commissioner (North West), Revenue Department, Kanjhwa, Delhi-110081.
5. The Deputy Commissioner of Police, North - West District Ashok Vihar, Phase-I, Near Deep Market, Delhi-1100523
6. The Chief Executive officer, Tata Power House, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009
7. Master File



DELHI POLLUTION CONTROL COMMITTEE  
4th Floor and 5<sup>th</sup> Floor , ISBT Building, Kashmere Gate, Delhi-6  
visit us at <http://dpccdelhigovt.nic.in>

DPCC/CMC - III/2018 | 3376 - 89

Dated: 16/1/19

To,

1. The Member (Water Supply),  
Delhi Jal Board, Varunalaya, Bhawan,  
Phase - II, Jhandewalan, Delhi-110055.
2. The Sub-divisional Magistrate ( Sarawati Vihar),  
Old Middle School Building,  
Rampura, Lawrence Road, Delhi-110035
3. The Station House Officer (SHO),  
Wazirpur Police Chowki,  
Delhi-110052
4. The General Manager, Commercial,  
Tata Power Delhi Distribution Limited,  
Cencare Building, Opposite C-2, Block,  
KeshavPuram, Delhi-110035

**Subject:** Directions in compliance of order of National Green Tribunal dated 16.10.18 in the matter of All India Lokadhikar Sangathan Vs. Govt. of NCT of Delhi & others for stopping operations of Stainless Steel Pickling Industries

**Reference:** Complaint from Wazirpur Industrial Pollution Control (CETP) Society dated 29.12.18 regarding illegal pickling units are running in Wazirpur Industrial Area without fear of Govt. Agency, and violating the orders of National Green Tribunal (NGT) and Supreme Court order.

This is in continuation to the direction issued on 08.12.18 and 11.01.2019, copy of the directions are enclosed herewith again for reference.

Surprise surveillance of pickling units in Wazirpur Industrial Area have been conducting by DPCC team. Following three units were found using the sealed premises.

1. M/s Rahul Udyog, A-96/1A, Wazirpur Industrial Area, Delhi-110052
2. M/s Harish Trader, A-96/1, Wazirpur Industrial Area, Delhi-110052
3. M/s Shri Ram Rolling Works, A-93/14, Wazirpur Industrial Area, Delhi-110052

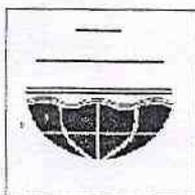
You are therefore requested to close effectively premises of these units and take suitable action for entering in the sealed premises. Further, it is requested that all concerned agencies to provide the report of surprise surveillance of sealed units with reference to directions issued on 08.12.2018 and 11.01.2019.

  
( S.M. Ali)  
Member Secretary

Encl : as above

**Copy To:-**

1. The Commissioner, Delhi Police, MSO Building, I.P. Estate, New Delhi-110002
2. The Divisional Commissioner, 5, Sham Nath Marg, Delhi-110054
3. The Chief Executive officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandwala, Delhi - 110055
4. The Deputy Commissioner (North West), Revenue Department, Kanjhwa, Delhi-110081.
5. The Deputy Commissioner of Police, North – West District Ashok Vihar, Phase-I, Near Deep Market, Delhi-1100523
6. The Chief Executive officer, Tata Power House, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009
7. Master File



19

**DELHI POLLUTION CONTROL COMMITTEE**  
4th Floor and 5<sup>th</sup> Floor , ISBT Building, Kashmere Gate, Delhi-6  
visit us at <http://dpcdelhigovt.nic.in>

DPCC/CMC - III/2018/3318 -28

Dated: 11/01/19.

To,

1. The Member (Water Supply),  
Delhi Jal Board, Varunalaya, Bhawan,  
Phase - II, Jhandewalan, Delhi-110055.
2. The Sub-divisional Magistrate ( Sarawati Vihar),  
Old Middle School Building,  
Rampura, Lawrence Road, Delhi-110035
3. The Station House Officer (SHO),  
Wazirpur Police Chowki,  
Delhi-110052
4. The General Manager, Commercial,  
Tata Power Delhi Distribution Limited,  
Cencare Building, Opposite C-2, Block,  
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**Subject:** Directions in compliance of order of Hon'ble National Green Tribunal dated 16.10.18 in the matter of All India Lokadhikar Sangathan Vs. Govt. of NCT of Delhi & others for stopping operations of Stainless Steel Pickling Industries

**Reference:** Complaint from Wazirpur Industrial Pollution Control (CETP) Society dated 29.12.18 regarding illegal pickling units are running in Wazirpur Industrial Area without fear of Govt. Agency, and violating the orders of National Green Tribunal (NGT) and Supreme Court order.

This is in continuation to the direction issued on 08.12.18 vide which it was directed that:

“That SDM (Saraswati Vihar)/ Officer concerned of TPDDL/ Officer concerned of DJB/ Delhi Police shall take constant vigil on sealed premises of Stainless Steel Pickling Industries. Further, if any new unit noticed / starts operation on new address illegally in violation of order passed by Hon'ble NGT dated 16.10.18, as mentioned above, action shall be taken for effective closure of the unit vis-à-vis disconnection of electricity and water supply by the concerned agencies under intimation to DPCC”.

Wazirpur Industrial Pollution Control (CETP) Society has informed vide letter dated 29.12.18 that steel pickling units have illegally restored electricity and water connections, which were disconnected during the sealing drive by the Delhi Government as per direction of Hon'ble NGT and Supreme Court orders. Copy of the letter is enclosed herewith.

15

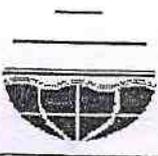
You are therefore requested to immediately stop the operation of illegal units and send the compliance w.r.t. status of all the sealed units operating illegally as per the complaint received and also ensure that no pickling industry will operate hence further in Wazirpur Industrial Area.

  
( S.M. Ali)  
Member Secretary

Encl : as above

**Copy To:-**

1. The Commissioner, Delhi Police, MSO Building, I.P. Estate, New Delhi-110002
2. The Divisional Commissioner, 5, Sham Nath Marg, Delhi-110054
3. The Chief Executive officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandwala, Delhi - 110055
4. The Deputy Commissioner (North West), Revenue Department, Kanjhwa, Delhi-110081.
5. The Deputy Commissioner of Police, North – West District Ashok Vihar, Phase-I, Near Deep Market, Delhi-1100523
6. The Chief Executive officer, Tata Power House, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009
7. Master File

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>
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16

DPCC/CMC-III/Wazirpur/2018/2767-2777 Dated: 08/12/18

To

1. The Member (Water Supply),  
Delhi Jal Board, Varunalaya, Bhawan,  
Phase-II, Jhandewalan, Delhi-110055.
2. The Sub-Divisional Magistrate (Saraswati Vihar),  
Old Middle School Building,  
Rampura, Lawrence Road, Delhi-110035
3. The Station House Officer (SHO),  
Wazirpur Police Chowki,  
Delhi - 110 052
4. The General Manager, Commercial,  
Tata Power Delhi Distribution Limited,  
Cencare Building, Opposite C-2, Block,  
Keshav Puram, Delhi - 110 035

**Subject :** DIRECTIONS IN COMPLIANCE OF ORDER OF NATIONAL GREEN TRIBUNAL DATED 16.10.2018 IN THE MATTER OF ALL INDIA LOKADHIKAR SANGTHAN VS GOVT. OF NCT OF DELHI & OTHERS FOR STOPPING OPERATIONS OF STAINLESS STEEL PICKLING INDUSTRIES.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of DPCC, shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, DDA has notified the Master Plan of Delhi-2021 on 07.02.2007 and as per MPD-2021, industries listed under Prohibited/ Negative category {Annexure - 7.0 (III)} shall be prohibited within NCT of Delhi. The activity of stainless steel pickling is listed at serial no. 88 in the Annexure -7.0(III). The existing industrial units under prohibited category need to relocate themselves outside Delhi, within a period of three years.

And whereas, under the Master Plan of Delhi 2021, activity of Stainless Steel Pickling has been placed in the Negative/prohibited list with a condition to close down all the activities within a period of three years i.e. upto 06.02.2010.

And whereas, the Hon'ble Delhi High Court of Delhi vide its order dated 27th August 2012 quashed the issue of placing Stainless Steel Pickling under negative list as per MPD 2021, as DDA had not followed proper procedure as laid down under the statute.

And whereas, the Ministry of Urban Development, Govt. of India vide Notification, S.O. 2890(E) dated 23rd September 2013 has placed the activity of Stainless Steel Pickling in the Prohibited/Negative list of industries. However, Environment department, GNTCD in consultation with Industries Deptt, GNCTD shall take the final decision to ascertain a particular activity/ industry/ factory to fall under the said list as per the parameters/ norms set by the CPCB and adopted by the DPCC.

And whereas, the Hon'ble National Green Tribunal vide its order dated 16.10.2018 passed in Case Nos. EA No. 11/2017 in OA 159/ 2013 titled as, "All India Lokadhikar Sanghathan Vs. Govt. of NCT of Delhi and Others" and O.A. No. 77/2016 titled as, "Ashok Vihar Mitra Mandal Vs. Govt. of NCT of Delhi and Others" has directed to stop operations of Stainless Steel Pickling Industries.

And whereas an Appeal has been filed in the Hon'ble Supreme Court against the above order dated 16.10.2018. The hearing on appeal is yet to take place. Any further directions, if required, will be issued after the hearing of the above appeal in the Hon'ble Supreme Court.

Now therefore, the competent Authority in Delhi Pollution Control Committee, in terms of direction of Hon'ble NGT dated 16.10.2018 in the matter of All India Lokadhikar Sanghathan Vs Govt. of NCT of Delhi & Others has decided to issue the following directions:-

That SDM (Saraswati Vihar)/ Officer concerned of TPDDL/ Officer concerned of DJB/ Delhi Police shall take a constant vigil on sealed premises of Stainless Steel Pickling Industries. Further, if any new unit noticed / starts operation on new address illegally in violation of order passed by Hon'ble NGT dated 16.10.2018, as mentioned above, action shall be taken for effective closure of the unit vis-à-vis disconnection of electricity and water supply by the concerned agencies under intimation to DPCC.



(B.L Chawla)

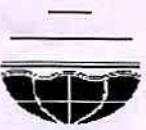
Sr. Env. Engineer

**Copy To :-**

1. The Commissioner, Delhi Police, MSO Building, I.P. Estate, New Delhi- 110002
2. The Divisional Commissioner, 5, Sham Nath Marg, Delhi - 110 054
3. The Chief Executive officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Delhi- 110055-
4. The Deputy Commissioner(North West), Revenue Department, Kanjhawala, Delhi - 110 081
5. The Deputy Commissioner of Police, North -West District, Ashok Vihar, Phase-I, Near Deep Market, Delhi - 52
6. The Chief Executive Officer, Tata Power House, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi - 110 009
7. Master File

S.No	Name of Industries	Address of the Unit	EDC Imposed	EDC Deposited or Not
1	M/s Arihant Industries	A-101/1A, Wazirpur Industrial Area, Delhi-52	10,00,000/-	10,00,000/-
2	M/s Saraswati Traders,	A-96/2, Wazirpur Industrial Area, Delhi-52	10,00,000/-	10,00,000/-
3	M/s Shri Ram Rolling Works	A-93/14, Wazirpur Industrial Area, Delhi-52	10,00,000/-	10,00,000/-
4	M/s G.S.Enterprises	A-74/2, Wazirpur Industrial Area, Delhi-52	10,00,000/-	No
5	M/s Harish Traders	A-96/1, Wazirpur Industrial Area, Delhi-52	10,00,000/-	10,00,000/-
6	M/s Rahul Udyog	A-96/1A, Wazirpur Industrial Area, Delhi-52	10,00,000/-	10,00,000/-
7	M/s Baba Industries	A-14, Wazirpur Industrial Area, Delhi-52	10,00,000/-	No
8	M/s U-Like Export	C-34, Wazirpur Industrial Area, Delhi-52	10,00,000/-	10,00,000/-
9	M/s Chanchal	B-33/3, Wazirpur Industrial Area, Delhi - 110052	10,00,000/-	No
10	M/s Maruti Steel Industries / Brij moham Basia	B-16, (Group), Wazirpur Industrial Area, Delhi - 110052	10,00,000/-	No
11	M/s Akash Industries	B-22, (Group), Wazirpur Industrial Area, Delhi - 110052	10,00,000/-	No
12	M/s Harsh Jain/ Gaurav	Shed No. 75, Wazirpur Industrial Area, Delhi - 110052	10,00,000/-	No
13	M/s Hanuman Steel Udyog	63, SSI Industrial Area	48,60,000/-	No
14	M/s Bajrang Engineering Works	D-45, SMA industrial Area	48,60,000/	No
15	M/s Lee Laa Overseas	E-13, SMA industrial Area	48,60,000/	No

S.No.	Name of unit	Address of unit	Date of surveillance
1	Premier Industries	B-62, Wazirpur Industrial Area	06.01.2020
2	Guru Faquir Metal Udyog	C-37, Wazirpur Industrial Area	10.01.2020
3	Rajender jain	C-40, (Backside), Wazirpur Industrial Area	10.01.2020
4	S.V. Industries	A-59, Group Industrial Area Wazirpur	10.01.2020
5	Tirupati Industry	C-40/1, Wazirpur Industrial Area	10.01.2020
6	Vishal Industries	C-55/1, Wazirpur Industrial Area	10.01.2020
7	Surender Jain	B-68/1, Wazirpur Industrial Area, Delhi-110053	13.01.2020
8	Bhagwati Steel	B-28/4, Wazirpur Industrial Area	26.12.2019
9	Ganga Industries	A-113, Group, Wazirpur Industrial Area	27.12.2020

	<p style="text-align: center;"><b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>
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F.No. DPCC/CMC-III/2019/9505-08

Dated: 09/03/2020

To,  
The President,  
Wazirpur Industrial Pollution Control (CETP) Society  
202, Adarsh Complex, (2<sup>nd</sup> Floor), Plot No.3, Community Centre,  
Wazirpur Industrial Area,  
Delhi-110052

**Subject: Direction for imposition of Environmental Damages Compensation under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

Whereas, Rule 4 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, inter-alia provides that an occupier of a facility shall be responsible for safe and environmentally sound handling of Hazardous wastes generated in the establishment and hazardous wastes generated shall be sent or sold to a recycler or re-processor or re-user registered or authorized under the said Rules or shall be disposed off in an authorized disposal facility.

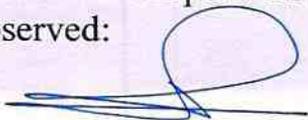
And whereas, as per the Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, every person who is engaged in generation, processing, treatment, package, storage, transportation, use, collection, destruction, conversion, offering for sale, transfer or the like of hazardous waste shall require to obtain an authorization from State Pollution Control Board (DPCC, in case of Delhi).

And whereas, as per the Rule 23 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, the occupier, importer or exporter and operator of the disposal facility shall be liable for all damages caused to the environment or third party due to improper handling and management of the hazardous and other waste.

And whereas, you, The President, Wazirpur Industrial Pollution Control (CETP) Society 202, Adarsh Complex, (2<sup>nd</sup> Floor), Plot No.3, Community Centre, Wazirpur Industrial Area, Delhi-110052 are responsible for operation and maintenance of the Common Effluent Treatment Plant (CETP) for Wazirpur Industrial area and for proper management of CETP Sludge (Hazardous Waste) generated from Wazirpur CETP, as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

And whereas, CETP sludge has been classified as Hazardous waste under category 35.3 as per Schedule I of Hazardous Waste and Other Waste (Management and Transboundary Movement) Rules, 2016 which requires proper storage, handling and disposal as per the said rules.

And whereas, CPCB alongwith DPCC & DSIIDC officials have inspected the alleged dump site and its surrounding areas near the CETP Wazirpur on 07.03.2016. And whereas, the team had collected soil and sludge/samples, CETP sludge samples and Groundwater samples. As per the inspection report by the team the following has been observed:



- The soil in open area in front of the CETP where the waste material was allegedly buried appears to an amended soil with colour similar to back ground soils, however after excavation, a layer of dark coloured material mixed with soil (appears to be sludge/waste) appeared at a depth of about 6 feet below the top surface. Such dark coloured layers were observed up to 11 feet deep at two locations (at distance of 65 feet) during excavation. The layer of dark coloured material mixed with soil appears to be sticky, semisolid mass with unpleasant odour. 21
- Both the soil samples collected from surface and at a depth of about 10.5 feet below the surface at location 1 (in front of CETP premises) shows presence of heavy metals like iron (Fe), Zinc (Zn), manganese (Mn), nickel (Ni), lead (Pb), copper (Cu) chromium (Cr), vanadium (V) and Arsenic (As). Heavy metals such as chromium, copper and nickel were found exceeding the screening values many folds in both the samples except arsenic in sample 1 and in addition, lead, zinc and vanadium were also found exceeding the screening values in sample 2. The concentration of heavy metals in soils were compared with Canadian screening values for residential areas since, soil standards are not yet developed in the country. Further, Canadian screening standards were adopted for identification of probably contaminated sites in the country in a project undertaken by MoEF&CC.
- The soil sample i.e. Sample 3 collected at location 2 at a distance of about 65 feet from the location 1 was also having similar characteristic as that of Sample 2 collected from location 1.
- Reconnaissance carried out by CPCB indicates that all three Samples - 1, 2 and 3 were contaminated with heavy metals with concentrations above the Canadian screening standards (for residential areas). The contamination is attributed to improper handling and disposal of 7 CETP sludge.
- A sample of soil (Sample 4) collected from the open area outside and adjacent to the boundary wall of CETP near the sludge storage area of the CETP was also found to contain heavy metals like iron (Fe), Zinc (Zn), manganese (Mn), nickel (Ni), lead (Pb), copper (Cu) chromium (Cr) vanadium (V) and Arsenic (As). The concentration of the same is similar to the concentration of heavy metals found in soil samples collected at location 1 and 2. Further, concentration of organic carbon in soil samples 2, 3 & 4 were found around 2%.
- The analysis of samples indicates that soil samples 2, 3 & 4 and CETP sludge have same constituents with comparable concentrations. This indicates that the CETP sludge has been buried in the suspected area in front of CETP at Wazirpur and dumped in the open area outside and adjacent to the boundary wall of CETP near the sludge storage area of the CETP.
- The groundwater sample collected from CETP premises exceed the BIS drinking water standards for iron and manganese, whereas only manganese was found above the drinking water standards in borewell of DJB pumphouse. Another bore-well of DJB pump house at the back side of CETP found to be exceeding drinking water iron, manganese and lead.
- With regard to general parameters, TDS, nitrate and sulphates were found above the drinking water 8 standards in groundwater sample collected from bore-wells of CETP and DJB pump house (at the back side of CETP/ whereas only TDS and Nitrate exceeded drinking water standards in bore-well of DJB pump house in front side of CETP.

In addition, the surface soil sample collected from open area outside and adjacent to the boundary wall of CETP near the sludge storage of the CETP indicates CETP sludge dumping in the said area.

22

And whereas, in view of aforesaid findings, the operator of CETP facility is liable for Environmental damages caused due to improper handling of Hazardous waste and shall also be liable to take immediate response measures and Environmental site assessment and remediation as per the guidelines published by the CPCB "Guidelines on implementing liability for Environmental damages due to handling and disposal of Hazardous waste and penalty".

And whereas, as per the CPCB report Hazardous waste was found buried at a depth 6 to 11 feet below the top surface which has also contaminated soil, sludge and ground water. The estimated quantity of Hazardous waste is about 3000 tons which is also mentioned in minutes of meeting held on 10.01.2017 under the Chairmanship of Chief Secretary, Delhi on 10.01.2017 in reference to said case (OA No. 77/2016) attended by officials from DDA, DSIIDC, Society running the plant and DPCC.

And whereas, CPCB has submitted a report on "*Determination of Environmental Compensation to be recovered for violation of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016*" in May, 2019, as per the guidelines on Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty in the matter of OA no. 804/2017 titled as "Rajiv Narayan & ANR. Vs. UOI & ORS.

And whereas, CPCB in its report has given following equation for the calculation of Environmental Compensation to be imposed considering the Environmental Risk Factor for the category "when hazardous and other wastes is disposed at unauthorized place or handed over or sold to unauthorized party".

$$\begin{aligned} \text{"Environmental Compensation (EC) = Q*ERF*R} \\ \text{Environment Risk Factor (ERF) = 1.5} \\ \text{R= Environmental Compensation Factor i.e. Rs. 30,000/-} \\ \text{Q = 3000 tons"} \end{aligned}$$

And whereas, the Environmental Compensation to be paid has been assessed and calculated as per abovesaid CPCB equation/ report which comes **out to be Rs. 13.5 Crores (Rs. Thirteen Crores and Fifty Lakhs Only).**

And whereas, Show Cause Notice for Environmental damage Compensation for an amount of Rs. 13.5 Crores (Rs. Thirteen Crores and Fifty Lakhs Only) was issued to you (i.e. The President, Wazirpur Industrial Pollution Control (CETP) Society 202, Adarsh Complex, (2nd Floor), Plot No.3, Community Centre, Wazirpur Industrial Area, Delhi-110052) on 09.01.2020 (copy enclosed).

And whereas, you were further directed to take immediate response measures and environmental site assessment and remediation for restoration of the contaminated land as per the guidelines published by the CPCB "Guidelines on implementing liability for Environmental Damages due to handling and disposal of Hazardous waste and penalty".

And whereas, you have furnished replies received in this office on 20.01.2020 and additional reply received on 19.02.2020.

The Wazirpur CETP has submitted the following grounds in support of its contention for not being liable to pay EDC:-



## Grounds

- 23.
- (i) The report of CPCB has specifically mentioned that the sample collected at 10.5 feet below the ground appears to be a layer of sludge /waste material mixed with soil but in the report of CPCB has not clarified the age of that soil or sludge or in other sense the report did not confirm that whether it was a fresh sludge or sludge found buried is 3 year or 5 years or 10 years old. It is very important and relevant to find out the age of soil in which the CPCB is claiming that the soil is mixed with sludge, this test will make the position very clear that who had dumped the alleged sludge at the alleged site, whether it is present management of the CETP society or whether it is erstwhile management in which Sh. Brij Mohan Garg and his associates themselves were the members and /or secretary.
  - (ii) That the imposing of Environmental Compensation of Rs. 13.5 crores on CETP Society is baseless, as DPCC estimated the sludge lying outside CETP complex is 3000 tons. DPCC neither provided copy of the inspection report, calculation of quantification of sludge, test report of hazardous waste, CPCB policy nor authority of signing officer in the law. Thus, the show cause notice under HWM Rules for imposing Environmental damages Compensation upon the CETP society is illegal, arbitrary without any authority of law.
  - (iii) CETP is running effectively and successfully as per norms by CPCB/DPCC the CETP plant of Wazirpur is being monitored by DPCC and CPCB on daily basis through the OLMS system installed in the plant which is meeting the norms by the agencies CPCB and DPCC and DSIIDC.

### Reason on which the grounds have no merit:

Environmental Damages Compensation was imposed on Wazirpur CETP and not on any specific member of the CETP management for the violations of illegal dumping of Hazardous Waste of CETP. Environmental Damages Compensation on Wazirpur CETP Society for the illegal dumping of CETP Sludge (Hazardous Waste) of Wazirpur CETP in the adjoining DDA land is based on the inspection carried out by a team of officials from CPCB, DPCC & DSIIDC on 07.03.2016. The team had collected soil, sludge samples and Groundwater samples. The analysis of these samples shows that the CETP sludge was found buried in open area in front of CETP premises.

The quantity of sludge taken for calculation of Environmental Compensation is as mentioned in the minutes of meeting taken chief Secretary on 10.01.2017. The information about the said inspection on 07.03.2016 and findings/observations of the team were communicated to the CETP Society through the Show Cause Notice issued on 09.01.2020.

The said Show Cause Notice under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, was issued for imposition of Environmental Damages with due approval of the

Competent Authority in Delhi Pollution Control Committee. Environmental Damages Compensation has been calculated based on the equation/criteria of CPCB mentioned above. 24

That the present scope of the proceedings is for imposition of EDC is only for gross violations of illegal dumping of Hazardous Waste (of CETP) on adjoining DDA land which is reported during inspection and sampling on 07.03.2016 by CPCB, DPCC & DSIIDC officials.

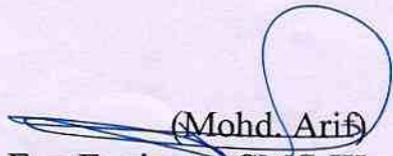
In view of above, there is no merit in the submissions made by Wazirpur CETP in their replies dated 20.01.2020 and 19.02.2020.

Therefore, Environmental Compensation for an amount of Rs. 13.5 Crores (Rs. Thirteen Crores and Fifty Lakhs Only) is hereby confirmed and imposed upon you.

Now therefore, in view of the above, as decided by the Competent Authority in DPCC and in exercise of the powers conferred upon Delhi Pollution Control Committee u/s 15 & 19 of the Environment (Protection Act), 1986, as amended to date, read along with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, has decided to issue the following directions:-

1. That you (the addressee) are directed to deposit an amount of Rs. 13.5 Crores (Rs. Thirteen Crores and Fifty Lakhs Only) as Environmental Damages Compensation (EDC) by way of demand draft in favour of DPCC within 15 days from the date of issue of this letter.
2. That you are further directed to take immediate response measures and environmental site assessment and remediation for restoration of the contaminated land as per the guidelines published by the CPCB "Guidelines on implementing liability for Environmental damages due to handling and disposal of Hazardous waste and penalty."

This is being issued as per the approval of Competent Authority, DPCC.

  
(Mohd. Arif)  
Sr.Env.Engineer, CMC-III

Copy To -

1. The Commissioner of Industries, Department of Industries, Govt. Of NCT of Delhi, 419, FIE, Patparganj, Delhi-110092
2. The Managing Director, DSIIDC, N-36, Bombay Life Building, Connaught Circus, New Delhi-110001
3. Master File, CMC- III

  
(AmitChaudhary)  
Env. Engineer, CMC-III

**DELHI STATE INDUSTRIAL & INFRASTRUCTURE DEVELOPMENT CORPORATION**  
**TECHNICAL CENTRE BUILDING, WAZIRPUR INDUSTRIAL AREA, DELHI - 52**  
**OFFICE OF THE EXECUTIVE ENGINEER (CIVIL)**

No: DSIIDC/EE(C)/LOA/TSDf/2019-20/112-3

Date: -30.11.2019

M/s Tamil Nadu Waste Management Ltd. (TNWML)  
 13<sup>th</sup> floor, Ramky Grandiose, Ramky Towers  
 Gachibowli, Hyderabad-500084

**LETTER OF ACCEPTANCE**

**Name of Work:- Development of Treatment, Storage and Disposal Facility (TSDf) for Hazardous Waste on BOT basis at Bawana in Delhi.**

Dear Sir,

Your Request for proposal (RFP) vide RFP No. 03/18-19 Tender Id-2018\_DSIDC\_164467\_1 dated 26.12.2018 for the work mentioned above has been accepted on behalf of MD, DSIIDC at your quoted tipping fees for 1<sup>st</sup> year as described below :-

S. No	Particular	Quantum of waste (Tonnes Per annum)	Tipping fee per Ton applicable during 1 <sup>st</sup> year of operation after achieving COD (in Rupees) as quoted by M/s TNWML	Amount as per rate quoted by TNWML (in Rs.)
1.	For Direct land filling	1932	1395/-	26,95,140/-
2.	For treatment and land filling	996	2936/-	29,24,256/-
3.	For incineration and landfilling	349	17991/-	62,78,859/-
Total				1,18,98,255/-

Tipping fees for the subsequent years after the first year shall be applicable as per terms and conditions of RFP. In addition to this, transportation fee and Grant-in-Aid shall also be applicable in accordance of the terms and conditions of the RFP.

You are requested to submit the Performance Security of Rs. 1.00 crore (Rs. One Crore only), in favour of "DSIIDC Ltd." from a scheduled or nationalized bank acceptable to DSIIDC and payable and enforceable in Delhi, (the "Performance Security") and the same shall be kept valid in the specified amounts at all times during the execution of TSDf and Concession Period by renewal or otherwise., within seven days of issue of this letter. The performance Security shall be in the prescribed form of the draft concession agreement of RFP and shall be valid Upto for the year of 2047.

On receipt of prescribed performance security, necessary letter to commence the work shall be issued and site of work shall be handed over to you thereafter.

Please note that the time allowed for carrying out the work as entered in the tender is 15 months which shall be reckoned from the 15 days after the date of issue of this letter.

h

Though the time of completion is 15 months as per RFP but all out efforts should be made to complete the work by June, 2020 as per the direction of Hon'ble NGT.

Further, you are requested to submit the acknowledgement agreeing to comply with the conditions set out in the RFP and to execute the Concession Agreement immediately.

Yours faithfully,

  
(Harish Chandra)  
Executive Engineer (Civil)

Copy to:-

1. Managing Director, DSIIDC
2. Special Commissioner (Env.), GNCTD of Delhi & Member Secretary, DPCC
3. Member Secretary, Central Pollution Control Board
4. Executive Director, DSIIDC
5. Director (Finance), DSIIDC
6. Deputy commissioner of Industries (CETP)
7. Chief Engineer-II, DSIIDC
8. SE (Env.), DSIIDC
9. C.A.O. (W)
10. D.A.O. (W)
11. S.O. (W)
12. Master file

**DELHI STATE INDUSTRIAL & INFRASTRUCTURE DEVELOPMENT CORP. LTD.**  
**TECHNICAL CENTRE BUILDING, WAZIRPUR INDUSTRIAL AREA, DELHI - 52**  
**OFFICE OF THE EXECUTIVE ENGINEER (CIVIL)**

27

No: DSIIDC/ EE(C)/LOC/TSDF/2019-20/1263

Date: 18.12.2019

M/s Tamil Nadu Waste Management Ltd.  
 13<sup>th</sup> floor, Ramky Grandiose, Ramky Towers  
 Gachibowli, Hyderabad-500084

**Letter for Commencement**

**Name of Work:** Development of Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste on BOT basis at Bawana in Delhi.

1. Performance Security /Bank Guarantee no: 16340100012442 dated 04.12.2019 amount to Rs. 1,00,00,000/- Crore (Rs. One Crore only) issued by **Axis Bank Limited credit Management Centre-Hyderabad (AP), 6-3-879/B First Floor Pulla Reddy BL, Greenlands, Begumpet Road, Hyderabad-500016** Valid upto 03.12.2024 submitted vide your letter no: TNWML/DSIIDC/2019/12/01 dated 05.12.2019 received on 06.12.2019.
2. This office letter of acceptance no. DSIIDC/EE(C)/LOA/TSDF/2019-20/1123 dated 30.11.2019.

**Dear Sir,**

You are requested to contact **Sh. Manish Mishra, JE (C)** for taking possession of site and to start the work at once as per concessionaire agreement and terms & conditions of the RFP.

In continuation to the letter referred to above, you are requested to attend this office to complete the formal agreement within Three days with Rs. 100/- judicial stamp paper from the date of this letter.

*Harish Chandra*  
 (Harish Chandra)  
 E.E. (C)

Copy to:-

1. Managing Director, DSIIDC
2. Special Commissioner (Env.), GNCTD of Delhi & Member Secretary, DPCC
3. Member Secretary, Central Pollution Control Board
4. Executive Director, DSIIDC
5. Director (Finance), DSIIDC
6. Deputy Commissioner of Industries (CETP)
7. Chief Engineer-II, DSIIDC
8. SE (Env.), DSIIDC
9. C.A.O. (W)
10. D.A.O. (W)
11. S.O.(Env.)
12. M/s Arcadis Consultant
13. OSD to Y.P.M.C.
14. Master file